

IN THE NATIONAL COMPANYLAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 125
CA(CAA)-63(PB)/2019

IN THE MATTER OF:

Saptrangi Craft Ltd. and Ors. &
Krishna Weavers Ltd.

.... Applicant/petitioner

Order under Section 230-232

Order delivered on 24.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner -

ORDER

The affidavit dated 16.03.2019 (Pg. 747) merely states that no enquiry, inspection or investigation has been initiated or any prosecution pending against the applicant companies under the Companies Act, 2013 or Companies Act, 1956. It does not meet the requirement of Section 230(2) which requires the applicant companies to state by filing a comprehensive affidavit that no enquiry investigation is pending against the applicant companies without confining it to the companies Act alone. The needful shall be done within a week.

List on 06.05.2019.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)